

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:5512
ANSWERED ON:06.09.2011
CWG REPORTS
Choudhary Shri Bhudeo;Singh Shri Radha Mohan

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the details of the reports submitted in connection with alleged irregularities and corruption in the conduct of XIX Commonwealth Games;
- (b) the details of response of the agencies authorities, State Government etc. thereof; and
- (c) the follow-up action being taken by the Government in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS & SPORTS (SHRI AJAY MAKEN)

(a) The High Level Committee(HLC) headed by Shri V.K. Shunglu has submitted 6 Reports. These relate to (1) Host Broadcasting (2)Commonwealth Games Village (3) City Infrastructure. (4)Games Venues (5)Organizing Committee (6)Organizing and Conduct of CWG D-2010. The HLC in its various Reports has cited instances of irregularities, procedural lapses, delay in execution of the works, financial loss to the Government, favouring of Contractors, not following the proper procedure in awarding contracts, use of sub standard material and purchase of material at higher cost, irregular appointment of various staff/consultants, lack of supervision/control over the contractors/staff etc. The High Level Committee has in some cases also recommended investigations by various agencies.

(b) In the matter related to award of contract by Prasar Bharati to a private company, a case has been registered against CEO of Prasar Bharati and one private individual. A GoM has considered the observations made by the HLC regarding the relationship between the Government and Prasar Bharati and the CEO and the Prasar Bharati Board and the Ministry of Information and Broadcasting has done a comprehensive review of the provisions of the Prasar Bharti Act and has recommended certain amendments to the Act. Other matters relating to alleged forgery, falsification, record creation have been referred to the Central Bureau of Investigation (CBI) and Directorate of Enforcement for taking necessary action. The CBI has already registered 5 cases related to Overlays, Queens Baton Relay, Timing, Scoring & Result System and Merchandizing and Licencing, against 14 officials of the Organizing Committee including its erstwhile Chairman and 13 others. 3 cases have also been registered by CBI in matters related to Shivaji and Talkatora Stadiums against 11 officials of NDMC, 2 officials of CPWD and some private entities. Similarly 1 case, pertaining to the Lawn Bowls venue at Jawaharlal Nahru Stadium has been registered against 7 officials of DDA and CPWD and a private company. In the case of Barapullah Project of Government of Delhi, a case has been registered by CBI against 8 officials of PWD of Government of Delhi and 2 private companies/individuals and in the matter of Street Lighting project of MCD, a case has been registered against 6 officials of MCD and one private entity. Apart from the Central Bureau of Investigation, the Enforcement Directorate and the Income Tax authorities are also investigating alleged irregularities. The Central Vigilance Commission (CVC) is also examining various complaints regarding the Games. The other recommendations of the HLC including those related to corrective action are also being examined carefully by the Government in consultation with the Ministries concerned.

(c) A new Group of Ministers have been constituted to examine the replies/comments of the various Ministries/Departments/Government and other executing agencies furnished by them on the observations/recommendations of the High Level Committee.